

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
15-02-2024 AT 10:30 AM**

**IA(CA) 3/2024 in IA No. (CA)239/2023, EP 1/2023, IA (CA) 103 & 239/2023  
in CP No.431/241/HDB/2020  
u/s. 241 of Companies Act, 2013**

**IN THE MATTER OF:**

Mr. Jakka Vinod Kumar Reddy

...Petitioner

VS

Peregrine Aids Remedies Pvt Ltd & others

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP No.431/241/HDB/2020**

Learned Counsel Mr Y. Suryanarayana for Company petitioner present physically and Learned Senior Counsel Mr. Vivek Reddy, for respondents present through Video Conference. Matter passed over.

Matter called again. Matter adjourned to 29.02.2024, to hear the Company Petition as well as all the pending IAs.

Learned Senior Counsel Mr. DJS Ahluwalia, for applicant in IA(CA) 3/2024 in IA No. (CA)239/2023 present through Video Conference.

Learned Senior Counsel Mr DJS Ahluwalia, for applicant present through Video Conference was found appearing and making submissions while sitting in a moving car. Hence the bench asked him whether it is appropriate for him to appear before the bench in such a manner. Learned Counsel replied saying that he is proceeding to the airport.

We strongly deprecate such practice of appearing before the court as the same is not in conformity with the SOP for virtual hearing, besides breach of the decorum of the court. Since such practise would send wrong signals especially to the younger generation of advocates, we hope that the learned counsel would not repeat such act, however we deny the access of hearing for today, to the learned counsel, while he being in his car.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**